

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 12
CP No. (IB)-04/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mrs. Rekha Goyal, Sole Prop. M/s R. K. Enterprises

...Operational Creditor

Versus

M/s VIS Infra Solutions LLP

...Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

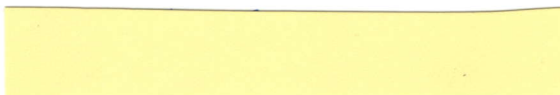
For the Operational Creditor : Ayush Gupta, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Ayush Gupta, Adv. for the Petitioner / Operational Creditor.
Issue fresh notice to the Respondent / Corporate Debtor. Ld. Counsel for the
Petitioner / Operational Creditor shall collect the notice from the Registry and
send the same together with complete paper book immediately to the Corporate
Debtor at its registered address by speed post and file affidavit of service within
two weeks.

In case the service on the Corporate Debtor is not effected by speed post,
the petitioner shall adopt the mode of substitute service and notice of hearing shall
be published in two daily newspapers (one English and one Hindi) having wide
circulation in the area. Reply, if any, may be filed within 2 weeks of service /



publication and rejoinder, if any, may be filed within 1 week thereafter. List the
CP on 27.05.2021.

Sd-

(Raghu Nayyar)
Technical Member

March 16, 2021
H.M

Sd-

(Ajay Kumar Vatsavayi)
Judicial Member